

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 2021  
TO BE ANSWERED ON 08.08.2024**

**IMPLEMENTATION OF SOCIAL SECURITY CODE, 2020**

**2021. SHRI MANOJ KUMAR JHA:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether the Social Security Code, 2020 has still not come into force, if so, the reasons therefor;**
- (b) whether Government has a timeline by when this Code will be implemented, if so, the details thereof; and**
- (c) the measures taken by Government, meanwhile, to provide social security benefits to gig workers, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (c): Yes, the provisions of the Code are yet to come into effect.**

**The Code on Social Security, 2020 is one of the four Labour Codes enacted by the Parliament. "Labour" is in the Concurrent List of the Constitution and under the Labour Codes, rules are required to be framed by the Central Government as well as by the State Governments. As a step towards implementation of the Code on Social Security, 2020, the Central Government has pre-published the Code on Social Security (Central) Rules, 2020 and the Code on Social Security (Employee's Compensation) (Central) Rules, 2021 for public consultations. As per available information, 31 States and UTs have pre-published draft Rules under the said Code.**

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